Tea Trading Corporation of India

1158. SHRI SUKOMAL SEN: Will the Minister of COMMERCE be plea to state:

(a) whether ${}^{l}t$ is a fact that public sector trading in tea is now being operated through various agencies like Andrew Yule, Balmer Lawrie and even the State Trading Corporation, despite the fact that the Tea Trading Corporation of India was formed solely for the purpose of operating trade in tea;

(b) whether Government propose to channelise the entire tea trade through the Tea Trading Corporation; and

(c) whether the State Trading Corpo ration has the requisite expertise in doing the tea and also registered in any of the auction centres as a tea trader, if not, what are the reasons for allowing the Corporation to trade in tea in competition with its own subsidiary, the Tea Trading Corporation of India?

THE MINISTER OF COMMERCE AND FOOD CIVIL SUPPLIES (SHRI P. SHIV SHANKER): (a) The major part of the tea trade i_s in the private sector. In addition to Tea Trading Corporation of India other Central Public for Undertakings like Balmer Lawrie. Andrew Yule a s als₀ State Public Sector corporations are involved in tea.

(b) No, Sir.

(c) The State Trade Corporation ot India $make_s$ use of its marketing strength, expertise and foreign offices to obtain export orders for various products, including tea, which executes with the help of associates. Tea exports are handled by its Tea- Division and its exports in the

past have been comparable to Tea Trad ing Corporation of India. With the conversion of TTCT into a subsidiary ot STC, tea operations of both the companies are in the process of being rationalised.

फाइबर प्रोसेंसर प्राइबेट लिमिट**ेड** फरोदाबाद , हरियाणा

1159. श्री सोहनलाल धूलियाः क्या इ.स. मंत्री यह बताने की कपा अरंगे किः (क) फाइबर शोसेंसर प्राइवेट लिमिटोड कम्पनी फरीदावाद (हरियाणा) कव से तथा किन कारणों में बंद पडी है ;

(क्त) इसमॉकितनें श्रीमक कार्यकरते थे; और

(ग) गरकार ने उक्त मिल कई फिर से इलाने तथा बेरोजगारी दूर करने के विचार से भूतपूर्व कर्मचारियों को पूनः नियोजित करने के लिउ जब तक क्या प्रयत्न किये ह⁶?

अम मंत्रालय के ^राज्य मंत्री (श्वी पी.ए. संगमा): (क) से (ग) अपेक्षित सूचना हरियाणा सरकार से एकत्र की जा रही हैं और इसं यथा-समय सभा-पटल पर रक्ष दिया जाएगा।

Refinancing of soft drink plants by Industrial Development Bank of India

1160. DR. SHYAM SUNDAR MO-HAPATRA; Will the Minister of FINANCE be pleased to state;

(a) whether the Industrial Development Bank of India is re-financing soft drink plants at present;

(b) if so, what i_s the number of such applications cleared by the Industrial Development Bank of India (IDBI) in 1985-86, giving details of locations of such plants and the financial involvement of IDBI in each case;

(c) whether any such proposals for refinance are pending with the IDBI; and

(d) if so, what ar_e the details i_n this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJART): (a) Industrial Develoment Bank of India (IDBI) has reported that new projects for manufacture of soft drinks are *discomraged* in view of their low priority.

(b) According to provisional information furnished b ih_e IDBI. 8 manufacturing units of soft drinks were sanctioned refinancing assistance to *be tune of Rs.

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(c) and (d) A_s per information readily available, four applications seeking refinance assistance aggregating Rs. 263.50 lakhs are reportedly pending with the IDBI offices at Bhopal and Calcutta.

Financing of soft drink and aerated water plants by banks

1161. DR. SHYAM SUNDAR MO HAPATRA; Will the Minister of FI NANCE be pleased to state;

(a) whether the nationalised bank_s are financing soft drink and aerated water plants at present;

(b) what i_s the number of such plants financed by nationalised bank_s i_n 1985-86 whose machinery costs exceed the small scale industry limit; and

(c) whether any proposals for such plants are pending with banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) to (c) Information is being collected and to the extent available and permissible under the rules will be laid on the Table of I^{ne} House.

Export of shrimps

1162. DR. SHYAM SUNDAR MO HAPATRA; Will the Minister of COM MERCE be pleased to state:

(a whether the actual quantity of shrimps exported has declined durins 198S-86 a_s compared to the preceding two financial years-, and

(b) what steps have been taken by his Ministry to coordinate policies with the Ministry of Agriculture to ensure upward trend in the export of shrimps?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER): (a) Exports of Srimps during the last three were as follow:----

Year		Quantity (in tonnes)	Value (Rs. crores)
1983-84.		54513	315.10
1984-85.		55507	330 - 04
1985-86.		47500	308 75

to Questions

The Exports during 1985-86 (April-January) were marginally lower than the exports during the corresponding period in 1984-85 but higher then exports in 1983-84.

(Source; Marine products Exports Development Authority)

(b) The Ministry of Agriculture has constituted an expert Committee to go into the causes for the decline in shrimp landings. An Inter-Ministerial Commit tee consisting of representative of Ministry of Commerce and Ministry of Agriculture has also been constituted to identify etc. bDttlencks in the exports of Marine products and to harmonise policies and activities on the subject followed by different Ministries concerned.

Cotton destroyed by fire i_n Maharashtra

1163. SHRI GHULAM RASOOL MATTO: SHRI S W. DHABE;

Will the Minister of TEXTILES be pleased to state:

(a) what i_s the quantity of cotton under the control of Monopoly Cotton Scheme and under the control of the Cotton Corporation of India, which has ^hcen destroyed by fire in M during the last one year;

(b) what were the causes of such fires and how much loss was incurred on this account;

(c) whether such stocks were insured, and if so, the number of claims made against the insurance companies;